

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 266/TT/2018**

**Coram:**

**Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I.S. Jha, Member**

**Date of order : 04.02.2020**

**In the matter of**

Corrigendum to order dated 27.1.2020 in Petition No. 266/TT/2018

**And in the matter of:**

Power Grid Corporation of India Limited  
"Saudamini", Plot No.2,  
Sector-29, Gurgaon -122 001

**...Petitioner**

**Vs**

1. Madhya Pradesh Power Management Company Ltd.  
(MPPMCL)  
Shakti Bhawan, Rampur  
Jabalpur - 482 008
2. Madhya Pradesh Power Transmission Company Ltd. (MPPTCL)  
Shakti Bhawan, Rampur  
Jabalpur - 482 008
3. Madhyapradesh Audyogik Kendra Vikas Nigam (Indore) Ltd.  
3/54, Press Complex, Agra-Bombay Road,  
Indore-452 008
4. Maharashtra State Electricity Distribution Co. Ltd.  
Hongkong Bank Building, 3rd Floor  
M.G. Road, Fort, Mumbai-400 001.
5. Maharashtra State Electricity Transmission Co. Ltd. (MSETCL)  
Prakashganga, 6<sup>th</sup> Floor, Plot No. C-19, E-Block,  
Bandra Kurla Complex, Bandra (East) Mumbai-400 051.



6. Gujarat Urja Vikas Nigam Ltd.  
Sardar Patel Vidyut Bhawan,  
Race Course Road, Vadodara - 390 007
7. Gujarat Energy Transmission Corporation Limited  
Sardar Patel Vidyut Bhawan,  
Race Course Road, Vadodara - 390 007
8. Electricity Department  
Govt. of Goa, Vidyut Bhawan, Panaji,  
Goa - 403 001
9. Electricity Department  
Administration of Daman & Diu  
Daman - 396 210
10. Electricity Department  
Administration of Dadra Nagar Haveli  
U.T., Silvassa - 396 230
11. Chhattisgarh State Electricity Board  
P.O. Sunder Nagar, Dangania, Raipur  
Chhattisgarh-492 013
12. Chhattisgarh State Power Transmission Co. Ltd.  
Office of the Executive Director (C&P)  
State Load Dispatch Building,  
Dangania, Raipur – 492 013
13. Chhattisgarh State Power Distribution Co. Ltd.  
P. O. Sunder Nagar, Dangania, Raipur  
Chhattisgarh-492 013

...Respondents

### **CORRIGENDUM**

The paras 19 and 70 of the order dated 27.1.2020 in Petition No. 266/TT/2018 shall be replaced as under:-

“19. We have considered the submissions of the Petitioner and Respondent, MPPTCL. The Petitioner has claimed COD of Asset-1A, Asset-1B, Asset-2, Asset-3 as 12.8.2018, 12.8.2018, 2.8.2018 and 11.1.2019 respectively under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations as the Petitioner was unable to put Assets-1A and 1B into regular service due to non-readiness of associated downstream transmission system under the scope of MSETCL; Asset-2 due to non-



readiness of associated downstream transmission system under the scope of Electricity Department, Government of Goa (GED) and Asset-3 due to non-readiness of downstream assets under the scope of MPPTCL.”

“70. In case of Assets-1A and 1B, the transmission charges from their COD, i.e. 12.8.2018 upto the COD of downstream transmission system under the scope of MSETCL shall be borne by MSETCL. In case of Asset-2, the transmission charges from its COD, i.e. 2.8.2018 upto the COD of the downstream transmission system under the scope of GED shall be borne by GED and the transmission charges for Asset-3 from 11.1.2019 up to the COD of downstream transmission system under the scope of MPPTCL shall be borne by MPPTCL and thereafter, the transmission charges allowed in this order, as provided in Regulation 43 of the 2014 Tariff Regulations, shall be shared by the beneficiaries and long term transmission customers in terms of the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 as amended from time to time.”

2. Except for the above, all other terms contained in order dated 27.1.2020 in Petition No. 266/TT/2018 remain unchanged.

sd/-  
**(I. S. Jha)**  
**Member**

sd/-  
**(Dr. M. K. Iyer)**  
**Member**

sd/-  
**(P. K. Pujari)**  
**Chairperson**